

22.05.2020.

CC No. 13674/2016  
U/s 138 NI Act

Present: Counsel for accused.

Let concerned Ahlmad alongwith relevant file be called  
before the Ld. Duty MM on 26.05.2020.

(KISHOR KUMAR)  
DMM/WEST/THC  
22.05.2020

22.05.2020.

CC No. 13676/2016  
U/s 138 NI Act

Present: Counsel for accused.

Let concerned Ahlmad alongwith relevant file be called  
before the Ld. Duty MM on 26.05.2020.

(KISHOR KUMAR)  
DMM/WEST/THC  
22.05.2020

22.05.2020.

CC No. 13675/2016  
U/s 138 NI Act

Present: Counsel for accused.

Let concerned Ahlmad alongwith relevant file be called  
before the Ld. Duty MM on 26.05.2020.

(KISHOR KUMAR)  
DMM/WEST/THC  
22.05.2020

22.05.2020.

CC No. 13677/2016  
U/s 138 NI Act

Present: Counsel for accused.

Let concerned Ahlmad alongwith relevant file be called  
before the Ld. Duty MM on 26.05.2020.

(KISHOR KUMAR)  
DMM/WEST/THC  
22.05.2020

22.05.2020.

CC No. 5504/2017  
U/s 138 NI Act

Present: Counsel for accused.

Let concerned Ahlmad alongwith relevant file be called  
before the Ld. Duty MM on 26.05.2020.

(KISHOR KUMAR)  
DMM/WEST/THC  
22.05.2020

22.05.2020.

CC No. 5299/16  
U/s 138 NI Act

Present: Counsel for accused.

Let concerned Ahlmad alongwith relevant file be called before the Ld.

Duty MM on 27.05.2020.

(KISHOR KUMAR)  
DMM/WEST/THC  
22.05.2020

22.05.2020.

CC No. 2717/20  
U/s 138 NI Act

Present: Counsel for accused.

Let concerned Ahlmad alongwith relevant file be called before the Ld.

Duty MM on 27.05.2020.

(KISHOR KUMAR)  
DMM/WEST/THC  
22.05.2020

22.05.2020.

CC No. 12682/2016  
U/s 138 NI Act

Present: Counsel for accused.

Let concerned Ahlmad alongwith relevant file be called before the Ld.  
Duty MM on 27.05.2020.

(KISHOR KUMAR)  
DMM/WEST/THC  
22.05.2020



22.05.2020.

CC No. 8628/2016  
U/s 138 NI Act

Present: Counsel for accused.

Let concerned Ahlmad alongwith relevant file be called before the Ld.

Duty MM on 27.05.2020.

(KISHOR KUMAR)  
DMM/WEST/THC  
22.05.2020

22.05.2020.

CC No. 12681/2016  
U/s 138 NI Act

Present: Counsel for accused.

Let concerned Ahlmad alongwith relevant file be called before the Ld.

Duty MM on 27.05.2020.

(KISHOR KUMAR)  
DMM/WEST/THC  
22.05.2020

22.05.2020.

CC No. 12638/2016  
U/s 138 NI Act

Present: Counsel for accused.

Let concerned Ahlmad alongwith relevant file be called before the Ld.

Duty MM on 27.05.2020.

(KISHOR KUMAR)  
DMM/WEST/THC  
22.05.2020

22.05.2020.

CC No. 12686/2016  
U/s 138 NI Act

Present: Counsel for accused.

Let concerned Ahlmad alongwith relevant file be called before the Ld.

Duty MM on 27.05.2020.

(KISHOR KUMAR)  
DMM/WEST/THC  
22.05.2020

22.05.2020.

CC No. 12684/2016  
U/s 138 NI Act

Present: Counsel for accused.

Let concerned Ahlmad alongwith relevant file be called before the Ld.

Duty MM on 27.05.2020.

(KISHOR KUMAR)  
DMM/WEST/THC  
22.05.2020

e FIR No. 009366/20  
PS Tilak Nagar  
State Vs. Aftaab & Ors

22.05.2020

Fresh charge-sheet filed.

Present: Ld. APP for the State.  
Both accused are stated to be in JC.  
IO Jaibir Singh in person.

Put up the case before concerned court on **08.06.2020**.

**KISHOR KUMAR**  
**DMM/WEST, THC**  
**22.05.2020**

FIR No. 0097/20  
PS Tilak Nagar  
State Vs. Pankaj Narang

22.05.2020

Present: Ld. APP for the State.

Applicant Rajeev in person.

This is an application for return of jama talashi moved  
by the applicant Rajeev.

Heard. Report of IO perused. In view of report of IO, the  
jama talashi be released to the applicant as per personal search  
memo after due verification of identity and against proper receipt.

Copy of this order be given dasti.

**KISHOR KUMAR**  
**DMM/WEST, THC**  
**22.05.2020**

FIR No. 0279/20  
PS Punjabi Bagh

22.05.2020

This is an application for release of the vehicle bearing registration No. DL-8CAQ-4451 on superdari.

Present: Ld. APP for the State.  
Applicant / owner in person.

This is an application seeking release of vehicle bearing no. DL-8CAQ-4451 on superdari. Reply to the application has been filed by the IO. Same is perused.

Heard.

Keeping in view the report of IO and law laid down by Hon'ble High Court of Delhi in case titled as Manjit Singh Vs. State; Crl. M.A. No. 16055/2013 wherein inter-alia the law laid down by Hon'ble Supreme Court of India in case titled as Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat;(2002) 10 SSC 283 has been reiterated, accordingly, IO as well as SHO PS Punjabi Bagh are directed as under :

- (i) to release the above mentioned vehicle to the applicant / registered owner of the aforesaid vehicle subject to preparing detailed proper panchnama of above mentioned vehicle against the indemnity bond of Rs. 9,00,000/-
- (ii) take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith charge sheet,
- (iii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by the applicant and IO.

Application moved by applicant stands disposed of accordingly. IO and SHO are directed to do the needful within seven days from today and to file report. Copy of this order be given dasti.

KISHOR KUMAR  
Duty MM/WEST, THC  
22.05.2020



FIR No.554/20  
PS Punjabi Bagh  
State Vs. Not known  
u/s 188/269 IPC & 3 The Epidemic Diseases Act 1897

22.05.2020

This is an application for release of the vehicle on superdari.

Present: Ld. APP for the State.  
Ld. Counsel for applicant/owner.

This is an application seeking release of vehicle bearing no.UP32 DN-7923 on superdari. Reply to the application has been filed by the IO. Same is perused.

Heard.

Keeping in view the report of IO and law laid down by Hon'ble High Court of Delhi in case titled as Manjit Singh Vs. State; CrI. M.A. No. 16055/2013 wherein inter-alia the law laid down by Hon'ble Supreme Court of India in case titled as Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat,(2002) 10 SSC 283 has been reiterated, accordingly, IO as well as SHO PS concerned are directed as under :

(i) to release the above mentioned vehicle to the applicant / registered owner of the aforesaid vehicle subject to preparing detailed proper panchnama of above mentioned vehicle against the indemnity bond of Rs. 8,00,000/-,

(ii) take photographs of above mentioned vehicle from all possible angles including engine number and chassis number and file the same alongwith charge sheet,

(iii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by the applicant and IO.

Application moved by applicant stands disposed of accordingly. IO and SHO are directed to do the needful within seven days from today and to file compliance report. Copy of this order be given dasti.

KISHOR KUMAR  
DMM/WL ST, THC  
22.05.2020

FIR No. 111/20  
PS Paschim Vihar West  
State Vs. Aman @ Kaala

22.05.2020

This is an application moved by IO SI Ritu Raj, PS Paschim Vihar West seeking permission to interrogate accused Aman @ Kaala S/o Dara Singh in Tihar Jail.

Present: Ld. APP for the State.  
IO in person.

It is stated by IO that accused is in judicial custody in some other case FIR NO. 406/20 PS Paschim Vihar East and he wants to interrogate the accused in jail and arrest him as per law.

Heard. Allowed.

Concerned Jail Superintendent is directed to allow the IO to interrogate the accused in jail and to arrest him as per law.

In case IO arrest the accused concerned jail superintendent is directed to produce the accused before the court within 24 hours.

Copy of this order be given dasti to the IO concerned.

Application is accordingly disposed off.

**KISHOR KUMAR**  
**DMM/WEST, THC**  
**22.05.2020**

FIR No.375/2020  
PS Paschim Vihar West  
State Vs. Not known  
U/s 188 IPC

22.05.2020

This is an application for release of the vehicle on superdari.

Present: Ld. APP for the State.  
Applicant/owner in person.

This is an application seeking release of vehicle bearing No.DL5SBG-5354 on superdari. Reply to the application has been filed by the IO. Same is perused.

Heard.

Keeping in view the report of IO and law laid down by Hon'ble High Court of Delhi in case titled as Manjit Singh Vs. State; Crl. M.A. No. 16055/2013 wherein inter-alia the law laid down by Hon'ble Supreme Court of India in case titled as Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat;(2002) 10 SSC 283 has been reiterated, accordingly, IO as well as SHO PS concerned are directed as under :

- (i) to release the above mentioned vehicle to the applicant / registered owner of the aforesaid vehicle subject to preparing detailed proper panchnama of above mentioned vehicle against the indemnity bond of Rs. 10,000/-,
- (ii) take photographs of above mentioned vehicle from all possible angles including engine number and chassis number and file the same alongwith charge sheet,
- (iii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by the applicant and IO.

Application moved by applicant stands disposed of accordingly. IO and SHO are directed to do the needful within seven days from today and to file compliance report. Copy of this order be given dasti.

**KISHOR KUMAR**  
**DMM/WEST, THC**  
**22.05.2020**



FIR No.201/2019  
PS Anand Parbat  
State Vs. Shekhar  
u/s 324/326 IPC

22.05.2020

This application is again taken up seeking direction to the Superintendent of Jail to release the accused/applicant Shekhar.

Present : None for the State.

Ld. Counsel for applicant/accused.

Ld. Counsel states at Bar that applicant/accused Shekhar S/o Khem Chand has been earlier granted bail in case FIR No. 62/2017 u/s 308/34 IPC PS Anand Parbat. He has filed the photocopy of the bail order dated 20.05.2020 passed in case FIR No. 201/2019 PS Anand Parbat u/s 324/326 IPC wherein Ld. Sessions Court has enlarged the applicant/accused Shekhar on bail. It is further submitted by Ld. Counsel for applicant/accused that consequent to order dated 20.05.2020 in case FIR No.201/19 PS Anand Parbat, bail bond and surety bond of accused has been furnished and the same were accepted but still the applicant/accused has not been released from jail.

Upon this, for today report was summoned from the concerned Jail Superintendent, Central Jail No. 1, Tihar, New Delhi. It is replied by him that accused is detained in case No.62/2017 PS Anand Parbat u/s 308/34 IPC.

Heard. Perused.

Since applicant/accused Shekhar s/o Khem Chand is on bail in case FIR No. 201/2019 PS Anand Parbat u/s 324/326 IPC and case FIR No.62/2017 PS Anand Parbat u/s 308/34 IPC, he be not detained in both above said case FIRs, if not wanted in any other case.

Application stands disposed off accordingly. Copy of this order be sent to concerned Jail Superintendent for necessary compliances.

Copy of this order be given dasti as prayed for.

KISHOR KUMAR  
DMM/WEST, THC  
22.05.2020

FIR No. 541/20  
PS Paschim Vihar West  
State Vs. Rahul

22.05.2020

Present: None for the State.  
Accused/applicant Rahul in person with Ld. Counsel Sh. Salekh  
Chand Yadav.  
IO ASI Mahavir Singh in person.

IO has moved application for interrogation and arrest of  
applicant/ accused.

Heard.

IO is granted permission to interrogate the accused for 20  
minutes.

KISHOR KUMAR  
DMM/WEST, THC  
22.05.2020

**At 03.30 PM**

Present: Ld. APP for the State.  
Accused produced after interrogation and arrest.  
IO ASI Mahavir Singh with SI Chander Shekhar Yogi in person.  
Sh. Salekh Chand Yadav, Ld. Counsel for accused.

At this stage, SI Chander Shekhar Yogi has moved an  
application for 1 day PC remand of accused.

Heard. Considered.

In view of the contents contained in the application, accused is  
remanded to PC till 23.05.2020. IO is directed to get the accused medically  
examined before taking to PC and before next production.

Application is accordingly disposed off.

KISHOR KUMAR  
DMM/WEST, THC  
22.05.2020

FIR No. 548/20  
PS Paschim Vihar West

22.05.2020

This is an application for release of the vehicle bearing registration No. RJ-18PA-9772 on superdari.

Present: None for State.  
Applicant / owner in person.  
Sh. Pranay Abhishek Ld. Counsel for applicant.

This is an application seeking release of vehicle bearing no. RJ-18PA-9772 on superdari. Reply to the application has been filed by the IO. Same is perused.

Heard.

Keeping in view the report of IO and law laid down by Hon'ble High Court of Delhi in case titled as Manjit Singh Vs. State; Crl. M.A. No. 16055/2013 wherein inter-alia the law laid down by Hon'ble Supreme Court of India in case titled as Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat;(2002) 10 SSC 283 has been reiterated, accordingly, IO as well as SHO PS Paschim Vihar West are directed as under :

(i) to release the above mentioned vehicle to the applicant / registered owner of the aforesaid vehicle subject to preparing detailed proper panchnama of above mentioned vehicle against the indemnity bond of Rs. 26,00,000/-

(ii) to take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith charge sheet,

(iii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by the applicant and IO.

Application moved by applicant stands disposed of accordingly. IO and SHO are directed to do the needful within seven days from today and to file compliance report. Copy of this order be given dasti.

**KISHOR KUMAR**  
Duty MM/WEST, THC  
22.05.2020



FIR No. 395/20  
PS Moti Nagar  
State Vs. Vishnu

22.05.2020

This is an application U/s 437 Cr.P.C moved on behalf of accused/applicant Vishnu for grant of bail.

Present: Sh. Prem Singh, Ld. Counsel for applicant / accused.

IO has filed the reply to the bail application.

Heard and perused.

The allegations against the accused/applicant are grave and serious and accused is habitual offender. IO has stated in his report that there is likelihood of accused committing the same offence again if he is released on bail. In these circumstances, there is apprehension that accused may try to interfere with the administration of justice. Hence, I do not deem it fit to release the accused on bail at this stage.

Hence, the bail application is dismissed. Copy of this order be given dasti.

**KISHOR KUMAR**  
**DMM/WEST, THC**  
**22.05.2020**

FIR No.182/2020  
PS Rajouri Garden  
State Vs. Not known  
U/s 279/337 IPC

22.05.2020

This is an application for release of the vehicle on superdari.

Present: Ld. APP for the State.  
Applicant/owner in person.

This is an application seeking release of vehicle bearing No.DL9C-AP-5512 on superdari. Reply to the application has been filed by the IO. Same is perused.

Heard.

Keeping in view the report of IO and law laid down by Hon'ble High Court of Delhi in case titled as Manjit Singh Vs. State; Crl. M.A. No. 16055/2013 wherein inter-alia the law laid down by Hon'ble Supreme Court of India in case titled as Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat;(2002) 10 SSC 283 has been reiterated, accordingly, IO as well as SHO PS concerned are directed as under :

- (i) to release the above mentioned vehicle to the applicant / registered owner of the aforesaid vehicle subject to preparing detailed proper panchnama of above mentioned vehicle against the indemnity bond of Rs. 5,50,000/-,
- (ii) take photographs of above mentioned vehicle from all possible angles including engine number and chassis number and file the same alongwith charge sheet,
- (iii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by the applicant and IO.

Application moved by applicant stands disposed of accordingly. IO and SHO are directed to do the needful within seven days from today and to file compliance report. Copy of this order be given dasti.

KISHOR KUMAR  
DMM/WEST, THC  
22.05.2020



FIR No.616/19  
PS Tilak Nagar  
State Vs. Ravi Kuswah

22.05.2020

This file is taken up again on filing of bail bond verification report by the IO.

Present : None for the State.

Ld. Counsel for applicant/accused Ravi Kuswah.

IO SI Praveen Kumar has filed bail bond verification report of applicant/accused Ravi Kuswah.

Heard.

Perused.

In view of the report filed by the IO, bail bond and surety bond of accused/applicant Ravi Kuswah is hereby accepted. Earlier given date stands cancelled.

KISHOR KUMAR  
DMM/WEST, THC  
22.05.2020

FIR No. 188/20  
PS Mundka

22.05.2020

This is an application for release of the vehicle bearing registration No. DL-SCL-6714 on superdari.

Present: Ld. APP for the State.  
Sh. Lalit Vats, Ld. Counsel for applicant.

This is an application seeking release of vehicle bearing no. DL-8CL-6714 on superdari. Reply to the application has been filed by the IO. Same is perused.

Heard.

Keeping in view the report of IO and law laid down by Hon'ble High Court of Delhi in case titled as Manjit Singh Vs. State; Crl. M.A. No. 16055/2013 wherein inter-alia the law laid down by Hon'ble Supreme Court of India in case titled as Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat;(2002) 10 SSC 283 has been reiterated, accordingly, IO as well as SHO PS Mundka are directed as under :

- (i) to release the above mentioned vehicle to the applicant / registered owner of the aforesaid vehicle subject to preparing detailed proper panchnama of above mentioned vehicle against the indemnity bond of Rs. 40,000/-
- (ii) take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith charge sheet,
- (iii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by the applicant and IO.

Application moved by applicant stands disposed of accordingly. IO and SHO are directed to do the needful within seven days from today and to file compliance report. Copy of this order be given dasti.

**KISHOR KUMAR**  
Duty MM/WEST, THC  
22.05.2020

FIR No.137/2020  
PS Kirti Nagar  
State Vs. Ashok Kumar  
U/s 188/269 IPC & U/s 3 The Epidemic Diseases Act 1897

22.05.2020

This is an application for release of the vehicle on superdari.

Present: Ld. APP for the State.  
Applicant/owner in person.

This is an application seeking release of vehicle bearing No.DL1LW-6244 on superdari. Reply to the application has been filed by the IO. Same is perused.

Heard.

Keeping in view the report of IO and law laid down by Hon'ble High Court of Delhi in case titled as Manjit Singh Vs. State; Crl. M.A. No. 16055/2013 wherein inter-alia the law laid down by Hon'ble Supreme Court of India in case titled as Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat;(2002) 10 SSC 283 has been reiterated, accordingly, IO as well as SHO PS concerned are directed as under :

(i) to release the above mentioned vehicle to the applicant / registered owner of the aforesaid vehicle subject to preparing detailed proper panchnama of above mentioned vehicle against the indemnity bond of Rs. 4,50,000/-,

(ii) take photographs of above mentioned vehicle from all possible angles including engine number and chassis number and file the same alongwith charge sheet,

(iii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by the applicant and IO.

Application moved by applicant stands disposed of accordingly. IO and SHO are directed to do the needful within seven days from today and to file compliance report. Copy of this order be given dasti.

KISHOR KUMAR  
DMMWEST, THC  
22.05.2020



FIR No.215/2020  
PS Punjabi Bagh  
State Vs. Not known  
U/s 188/269 IPC & U/s 3 The Epidemic Diseases Act 1897

22.05.2020

This is an application for release of the vehicle on superdari.

Present: Ld. APP for the State.  
Applicant/owner in person.

This is an application seeking release of vehicle bearing No.DL1ZC-0389 on superdari. Reply to the application has been filed by the IO. Same is perused.

Heard.

Keeping in view the report of IO and law laid down by Hon'ble High Court of Delhi in case titled as Manjit Singh Vs. State; CrI. M.A. No. 16055/2013 wherein inter-alia the law laid down by Hon'ble Supreme Court of India in case titled as Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat;(2002) 10 SSC 283 has been reiterated, accordingly, IO as well as SHO PS concerned are directed as under :

- (i) to release the above mentioned vehicle to the applicant / registered owner of the aforesaid vehicle subject to preparing detailed proper panchnama of above mentioned vehicle against the indemnity bond of Rs. 6,00,000/-,
- (ii) take photographs of above mentioned vehicle from all possible angles including engine number and chassis number and file the same alongwith charge sheet,
- (iii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by the applicant and IO.

Application moved by applicant stands disposed of accordingly. IO and SHO are directed to do the needful within seven days from today and to file compliance report. Copy of this order be given dasti.

**KISHOR KUMAR**  
**DMM/WEST, THC**  
**22.05.2020**

FIR No.207/2020  
PS Punjabi Bagh  
State Vs. Not known

U/s 188/269 IPC & U/s 3 The Epidemic Diseases Act 1897

22.05.2020

This is an application for release of the vehicle on superdari.

Present: Ld. APP for the State.  
Applicant/owner in person.

This is an application seeking release of vehicle bearing No.DL1ZB-7545 on superdari. Reply to the application has been filed by the IO. Same is perused.

Heard.

Keeping in view the report of IO and law laid down by Hon'ble High Court of Delhi in case titled as Manjit Singh Vs. State: CrI. M.A. No. 16055/2013 wherein inter-alia the law laid down by Hon'ble Supreme Court of India in case titled as Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat;(2002) 10 SSC 233 has been reiterated, accordingly, IO as well as SHO PS concerned are directed as under :

(i) to release the above mentioned vehicle to the applicant / registered owner of the aforesaid vehicle subject to preparing detailed proper panchnama of above mentioned vehicle against the indemnity bond of Rs. 5,00,000/-,

(ii) take photographs of above mentioned vehicle from all possible angles including engine number and chassis number and file the same alongwith large sheet,

(iii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by the applicant and IO.

Application moved by applicant stands disposed of accordingly. IO and SHO are directed to do the needful within seven days from today and to file compliance report. Copy of this order be given dasti.

KISHOR KUMAR  
JMMWEST, THC  
22.05.2020

FIR No.85/2020  
PS Tilak Nagar  
State Vs. Himanshu Walia  
U/s 379/356/34 IPC

22.05.2020

This is an application for necessary direction to the Superintendent, Central Jail No.10, Rohini, Delhi to release the applicant/accused Himanshu Walia.

Present : Ld. Counsel for applicant/accused.


Reply filed by the Deputy Superintendent, Central Jail No.10, Rohini, Delhi.

Heard.

Perused.

In view of the bail order passed by the court on 16.05.2020 in respect of applicant/accused Himanshu Walia admitting him on interim bail for 45 days, the Deputy Superintendent, Central Jail No.10, Rohini, Delhi is directed to accept the personal bond of applicant/accused Himanshu Walia irrespective of verification of his address.

Application is disposed off accordingly.

  
KISHOR KUMAR  
DMM/WEST, THC  
22.05.2020



e FIR No. 07947/20  
PS Tilak Nagar  
State Vs. Harsh @ Harish & Ors

22.05.2020

Fresh charge-sheet has been filed.

Present: None for State.

Accused are stated to be in JC.

IO in person.

Put up for consideration before concerned court on

06.06.2020.

KISHOR KUMAR  
DMM/WEST, THC  
22.05.2020

FIR No. 6076/20  
PS Hari Nagar  
State Vs. Devender @ Vikas @ Parvesh

22.05.2020

Fresh charge-sheet has been filed.

Present: None for State.

Accused Devender @ Vikas @ Parvesh is stated to be in  
JC.

Accused Vinay @ Kuldeep on court bail.

IO in person.

Put up for consideration before concerned court on

**02.06.2020.**

**KISHOR KUMAR**  
**DMM/WEST, THC**  
**22.05.2020**



FIR No. 425/19  
PS PV West  
State Vs. Abhijeet Malik

22.05.2020

Supplementary Fresh charge-sheet has been filed.

Present: None for State.  
Accused is stated to be in JC.  
IO in person.  
Put up for consideration before concerned court on

02.06.2020.

KISHOR KUMAR  
DMM/WEST, THC  
22.05.2020

FIR No. 39/20  
PS Nangloi  
State Vs. Rajan @ Lala

22.05.2020

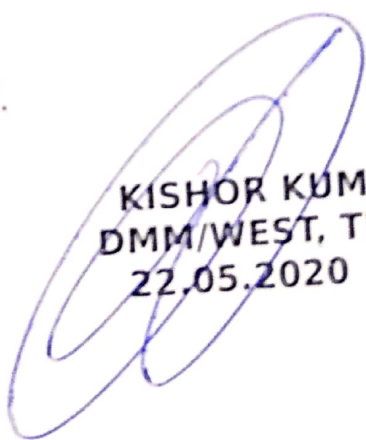
This is an application U/s 437 Cr.P.C moved on behalf of accused/applicant Lala Singh for grant of bail.

Present: None for State.  
Sh. Ayub Khan, Ld. Counsel for applicant / accused.

Reply to the present bail application received. Reply perused. It is submitted by Ld. Counsel for the accused that the accused is in judicial custody since 18.02.2020 and has been falsely implicated in the present case and accused is not a previous convict or habitual offender.

Considering the submissions made and further the fact that allegations are matter of trial, I deem it fit to admit the accused on bail. Accordingly, in view of stated facts and submissions made, accused Rajan @ Lala is admitted to bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety in the like amount. Bail bond furnished and accepted.

Application accordingly disposed off.

  
KISHOR KUMAR  
DMM/WEST, THC  
22.05.2020

FIR No. 66/20  
PS PV West  
State Vs. Rajan @ Lalla

05.03.2020

This is an application U/s 437 Cr.P.C moved on behalf of accused/applicant Rajan @ Lalla for grant of bail.

Present: Ld. APP for the State.  
Ld. Counsel for applicant / accused.

Reply to the present bail application received. Reply perused.

It is submitted by Ld. Counsel for the accused that the accused is in judicial custody since 18.02.2020 and has been falsely implicated in the present case and accused is not a previous convict or habitual offender.

Ld. APP has opposed the bail application stating that the accused may threaten the complainant and there is possibility that he may interfere in the investigation.

Considering the submissions made and further the fact that allegations are matter of trial, I deem it fit to admit the accused on bail. Accordingly, in view of stated facts and submissions made, accused is admitted to bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety in the like amount.

Application accordingly disposed off.

**KISHOR KUMAR**  
**MM-08/WEST, THC**  
**05.03.2020**